

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 360/2004 OA 1208/2004

New Delhi, this the 31rd day of October, 2005

HON'NEE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A) HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

W/Sub -inspector Vandana Chandok

(By Advocate: Shri Sacnin Chauhan)

VERSUS

- Shri V.K. Duggai
 Secretary,
 Ministry of Home Affairs,
 North Block, New Deihi.
- Shri Satish Chandra
 Joint Commissioner of Police
 Northern Range, Police Headquarters,
 I.P. Estate, M.S.O. Building,
 New Delhi.
- 3. Shri Alok Kumar
 Dy. Commissioner of Police,
 Headquarters, Police Headquarters,
 i.P. Estate, M.S.O. Building,
 New Delhi.

...Respondents.

(By Advocate Shri S.N. Sharma and Shri Om Prakash)

ORDER (ORAL)

By Shri V.K. Majotra. Vice-Chairman (A):-

Learned counsel heard.

Tribunal's orders do not call for any interference by its order dated 23.9.2005. Learned counsel for respondents has filed reply affidavit along in order dated 21.10.2005. He has also filed today in the Court copy of order dated 10.2005. This order relates to regular promotion of the applicant as also have fix the pay of the applicant consequent upon the revisional pay scale from 01.01.1996. As



such the respondents have compiled with directions of the Court. As such the CP is dropped. Notices to the respondents are discharged. However, if the applicant is still aggrieved, he shall have liberty to resort to legal proceedings. The reply affidavit has been filed vide diary no.9112 on 28.10.2005. The same to be placed on record by the Registry as we have already seen copy of respondents' reply affidavit which is returned.

(Mukesh Kumar Gupta) Member (J)

(V.K. Majotra) Vice-Chairman (A)

31.10.05

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